

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 202/TT/2012

Subject : Determination of transmission tariff of Asset I: LILO of 400 kV D/C Khalgaon-Biharshariff T/L (2nd line) and along with associated bays at Banka S/s Asset II: 400/220 kV, 200MVA ICT-I along with associated bays at Banka S/s Asset III: one 400/132 kV, 200 MVA ICT-II along with associated bays at Banka S/s and Asset IV: 400 kV, 80 MVAR, Bus Reactor and along with associated Bays at Banka S/s associated with ER Strengthening Scheme–III in ER.

Date of hearing : 1.10.2013

Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : Bihar State Electricity Board & 5 others

Parties present : Shri S.S Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri B.K. Shaho, PGCIL
Smt. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of petitioner submitted that the petition has been filed for determination of transmission tariff of Banka Sub-station under Eastern Region Strengthening Scheme–III. The petition was filed on 22.8.2012 with the anticipated date of commercial operation as 1.11.2012. As per the Investment Approval (I.A.) dated 7.7.2010, the assets covered in the instant petition were to be commissioned within 28 months from the IA, i.e. by 7.11.2012. There was a



delay of one month in commissioning of Asset-III and two months in commissioning the Asset- I & IV. There is no delay in commissioning of Asset-II.

2. He further submitted that the award for supply of ICTs/Reactors was placed on the same supplier and simultaneous supply of ICTs/Reactors is not possible due to transportation problems. Normally, a set of Tools & Plants (T&P) and a team of testing specialists from the manufacturer are deployed for commissioning of the ICTs/Reactors and deployment of two sets of equipments and specialists would involve additional cost and hence the ICTs/Reactors are commissioned one after the other leading to minor delays. He also submitted that in a similar case, the Commission vide order dated 23.5.2013 in Petition No.81/TT/2011 has condoned the delay. He requested to condone the delay in commissioning of the assets.

3. He further submitted that the five separate petitions have been filed for the various elements covered in ERSS-III and the total cost of the Scheme is within the FR cost. There is a marginal increase of ₹3 Cr. in the completion cost of the assets covered in the instant petition and the as the overall cost is within the approved cost, the cost over-run may be approved. He also submitted that no reply has been filed by the respondents.

4. In response to the Commission's query, the representative of the petitioner submitted that the switchable line reactors are not shown in the scope of the project given in the IA and the scope give in the IA only includes only the major lines and sub-stations. However, the details regarding the switchable line reactors and other details are given in the FR and the DPR. He further submitted that a copy of the FR and the DPR would be submitted to the Commission.

5. The Commission directed the petitioner to submit a copy of the FR and DPR before 11.10.2013.

6. Subject to the above, order in the petition was reserved.

By the order of the Commission,

sd/-

T. Rout
Chief (Law)

